

ITEM NO.50

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

(service report has been received from sr. suptd. district jail lucknow.

IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 28-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s) Ms. Sushma Manchanda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Since the legal aid counsel is appointed to represent the respondent, the matter stands adjourned by four weeks, as prayed for, to enable the counsel to file Vakalatnama.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR